

Naval Base

298. SHRIMATI CHANDRA PRABHA URS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have accorded approval to the first phase of Naval base project at Karwar i.e., "Sea bird";

(b) if so, the amount spent on the above project so far; and

(c) the time by which it is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) Rs. 43.91 crore upto 31 December, 1995.

(c) The first phase of the Project is likely to be completed by the year 2005.

[*Translation*]

Sadbhavna Express

299. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to divert Sadbhavna Express and run it via Bareilly; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SUREHS KALMADI) : (a) No, Sir.

(b) Does not arise.

[*English*]

Purchase/Supply of Cleaning Powder

300. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Ministry of Industry had directed all the Secretaries of the Government of India, Ministries and Departments to purchase only cleaning powder manufactured by small scale industry like Farishta's CADET;

(b) if so, the reasons for the Government offices, autonomous bodies etc. still purchasing Hindustan Lever's Vim ignoring the direction of his Ministry;

(c) the steps the Government propose to take to strictly enforce its directions on the Government Departments and Autonomous Organisations; and

(d) whether there is any proposal to direct the Super Bazar and the Kendriya Bhandars selling stationery cleaning items to the Government departments not to purchase/supply cleaning powder other than manufactured in small scale industry like Farishta's CADET and if so the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) As per the existing policy, Government Departments are expected to purchase items reserved for exclusive manufacture for small scale sector only from Small Scale Industrial units. In case of certain non-reserved items price/purchase preference in favour of SSI units is also allowed.

(b) The Government have not received any specific complaints from small scale units containing the allegation that any Government Department are still purchasing Hindustan Lever's Vim by ignoring the claim of any particular SSI unit.

(c) and (d). In view of above, the question does not arise. However, as a general policy, instructions already issued with regard to Central Government purchase policy are reiterated to all concerned from time to time.

Railway Crossing

301. DR. MUMTAZ ANSARI : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 2628 on August 22, 1995 and state :

(a) whether the response regarding railway crossing over National Highway No. 24 from the State Government of Uttar Pradesh has since been received;

(b) if so, the details thereof;

(c) if not, whether the Union Government propose again to take up the matter with the State Government; and

(d) the time by which the said road overbridge is likely to be started ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS : (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) The work will be processed for inclusion in Railway Works Programme after State Government complete the necessary formalities. After that the work in Railway portion will be started when State Government starts work on approaches of the bridge.

[*Translation*]

Ocean Development Projects

302. SHRIMATI BHAVNA CHIKHLIA : Will the PRIME MINISTER be pleased to state :

(a) the number of proposals pertaining to the Ocean Development under consideration of the Union Government

(b) whether the State Government of Gujarat has also submitted any proposal to the Union Government in this regard;

(c) if so, the details thereof; and

(d) the expenditure incurred by the Union Government on Ocean Development projects during the last three years alongwith details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS, AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) Eight proposals are to be taken up for implementation as per list given in the enclosed Statement-I.

(b) No, Sir.

(c) Does not arise.

(d) The expenditure incurred during the last three years is Rs. 110.77 crores under Plan and Rs. 40.65 crores under Non-Plan and the details are given in the enclosed Statement-II.

STATEMENT-I

(a) *List of Proposals Pertaining to the Ocean Development*

1.	Met-ocean data buoy for comprehensive long-term monitoring of data and the meteorological and oceanographic parameters.
2.	Shore to Vessel Communication systems – Part-II.
3.	Integrated fish finder-cum-global positioning system.
4.	Drugs from the sea to identify bioactive substances.
5.	Delineation of continental shelf in accordance with the UN Convention on the Law of the Sea.
6.	Establishment of an Oceanarium at Goa.
7.	Man-power development and assistance to Universities in the Ocean Sciences.
8.	Building of two coastal research vessels for the study of marine pollution along the coastal waters of the country.

STATEMENT-II

*Actual expenditure during the last three years (Plan)
Department of Ocean Development*

(Rs. in crores)

Sl. No.	Name of the Scheme	1992-93 (ACT) (Plan)	1993-94 (ACT) (Plan)	1994-95 (ACT) (Plan)
1.	Antarctic Research	14.91	13.61	12.77
2.	Polymetallic Nodules Programme	4.64	3.47	8.32

(Rs. in crores)

Sl. No.	Name of the Scheme	1992-93 (ACT) (Plan)	1993-94 (ACT) (Plan)	1994-95 (ACT) (Plan)
3.	Study on Prevention on Coastal Erosion and Wave Energy	0.40	0.24	
4.	Assistnace for Research Projects, Seminars, Symposia etc.	1.39	2.89	3.29
5.	Marine Satellite Information Service (MARSIS)	4.10	4.38	4.51
6.	Island Development Programme	0.95	0.86	0.05
7.	Coastal Ocean Monitoring and Prediction System (COMAPS)	1.57	1.42	1.91
8.	Marine Instrumentation	0.45	0.20	0.35
9.	Integrated Geosphere Biosphere Programme	0.72	0.19	
10.	Monitoring & Modelling of Sea Level Variations	0.70	0.18	0.96
11.	Integrated Studies on Deep Sea Fan	0.32	0.23	
12.	Manpower Training	0.05	0.14	0.07
13.	Assistance to Universities for PG Centres	0.03	0.19	
14.	National Oceanographic Information System	0.15	0.98	1.09
15.	International Cooperation and Programmes	0.29	1.24	0.51
16.	Administrative Support and Infrastructure	0.38	0.47	0.44
17.	Exhibitions & Fairs	0.13	0.17	0.12
18.	Coastal Research Vessel		0.35	3.56
19.	National Institute of Ocean Technology (NIOT)		4.63	5.80
Grand Total		31.18	35.84	43.75

*Actual expenditure during the last three years (Non-Plan)
Department of Ocean Development*

(Rs. in crores)

Sl. No.	Name of the Scheme	1992-93 (ACT)	1993-94 (ACT)	1994-95 (ACT)
1.	Secretariat	0.51	0.60	0.60
2.	Oceanographic Research Vessel	9.23	6.50	8.14
3.	Fishery & Oceanographic Research Vessel	4.30	4.00	5.43
4.	Assistance for Research Projects, Seminar etc.	0.03	0.16	
5.	Manpower Training		0.10	
6.	Administrative Support	0.28	0.34	0.43
Grand Total		14.35	11.70	14.60

Returning of Answer Sheets by Delhi University

303. SHRI SATYA DEO SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether University of Delhi has decided to return the respective answer sheets to the students of post-graduation after declaration of results thereof so as to enable the students to check for themselves the veracity of the marks given to them;

(b) if so, the details thereof; and

(c) the time by which the decision is likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) No, Sir.

(b) and (c). Do not arise.

[English]

Report on Sexual Assault

304. SHRIMATI SUSEELA GOPALAN : Will the PRIME MINISTER be pleased to state :

(a) whether the National Commission for Women has submitted its report on the Sexual Assault on Children;

(b) if so, the recommendations made therein;

(c) if not, the reasons therefor;

(d) whether the Government propose to implement a comprehensive law on the Sexual Assault on Children;

(e) if so, the details thereof; and

(f) the reasons for submission of report for the period 31.1.92 to 31.3.93 in February, 1995 ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF HUMAN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) Yes, Sir.

(b) A gist of the objectives of the recommendations made is given in the enclosed Statement-I.

(c) Does not arise.

(d) and (e). Provision already exists in the Indian Penal Code for severe penalty for the offence of rape. As regards the amendments recommended by the National Commission for Women, these have been referred to the Law Commission.

(f) A statement on the reasons for the delay has been laid on the Table of the House on 26.8.1995. A copy of the same is given in the enclosed Statement-II.

STATEMENT-I

Gist of recommendations made by the National Commission for Women regarding amendment of laws on Sexual Assault on Children

The National Commission for Women (NCW) has recommended amendment of the Indian Penal Code (IPC), 1860; the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1972. The amendments to the Indian Penal Code recommended by NCW includes inter-alia penal provisions for public servants disobeying any direction of law; higher punishment if the woman whose modesty is outraged is below 18 years of age, higher punishment to offences specified under Section 376A to 376D, if they are committed against children, separate offence of teasing and punishment therefor.

The amendments recommended by NCW in the Criminal Procedure Code include inter-alia that victims of rape be examined by women officers and also to be tried by women magistrates, rape cases be tried in camera and the investigation be completed within a period of three months from the date on which the information relating to the case of offence is first received by the officer-in-charge of the police station.

The amendments recommended by the National Commission for Women in the Indian Evidence Act, 1972 seek to include certain presumptions regarding the commission of sexual inter-course and for prosecution for rape or an attempt to commit rape.

STATEMENT-II

Reasons for not laying Annual Report/Audited Statement of Accounts for 1992-93 of the National Commission for Women, New Delhi within the period of 9 months after the close of the accounting (financial) year.

The National Commission for Women, New Delhi, is funded by the Department of Women and Child Development and hence the Annual Report and the Audited